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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 38/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Ganga Cars Pvt Ltd  
V/s.  
ROC, Gujarat

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | DIHIREN R. DAVE               | PCS                | Appellant             |  |
| 2.           |                               |                    |                       |   |

**ORDER**

Learned PCS Mr. Dhiren Dave present for Appellant. None present for ROC.

Appellant PCS requested permission to withdraw the appeal with liberty to file fresh appeal provided if it is in time.

Permission granted.

Appeal is disposed of as withdrawn.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.